

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
XXXXXX XXXXXXXX XXXXXXXX

O.A. No. 203/ 1989
XXXXXX.

DATE OF DECISION 19/9/1989

SHRI MANGA GOBARIYA & ORS

Petitioner

SHRI R.K.MISHRA

Advocate for the Petitioner(s)

Versus

UNION OF INDIA & ORS.

Respondent

SHRI N.S.SHEVDE

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.M. JOSHI

: JUDICIAL MEMBER

The Hon'ble Mr. M.M. SINGH

: ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Y*
2. To be referred to the Reporter or not? *N*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *N*

1. Shri Manga Gobriya
2. Shri Somji Galu
3. Shri Vala Bhura
4. Shri Harishankar Jangi;
5. Sagelu Anoop
6. Shri Jitra Seetu
7. Titiya Pidiya
8. Smt. Bijli Pooniya
9. Smt. Hakri Kamji
10. Smt. Meta Badiya
11. Smt. Lalita Ratansinh
12. Shri Ramsingh Somji &
13. Shri Dala Guman
14. Vinod Babusingh
15. Sabur Balchand
16. Sakul Dip Bhagirathi

C/o. Harishankar Jangi
 Sant Kabir Nagar
 Near Railway Line, Akota,
 Baroda.

: Petitioners

Versus

1. Union of India
 through:
 The Divisional Railway Manager,
 Western Railway, Pratapnagar,
 Baroda.
2. Senior Divisional Engineer(I)
 Western Railway, Pratapnagar,
 Baroda.
3. Chief Permanent Works Inspector,
 Western Railway, Baroda.

: Respondents

Coram : Hon'ble Mr. P.M.Joshi

: Judicial Member

Hon'ble Mr. M.M.Singh

: Administrative Member

OA/ 203/89
O R A L O R D E R

19/9/1989

Per : Hon'ble Mr. P.M. Joshi

: Judicial Member

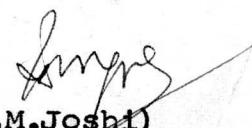
A very short point is involved in the present application filed by the petitioners (16 in all). Their claim is limited to the wages for 44 days for which they are not paid by the respondents.

2. When the matter came up for admission, we have heard Mr.R.K.Mishra and Mr.N.S.Shevde, the learned counsel for the petitioners and the respondents respectively. At the outset it is noted that this matter ought not to have been ~~denied~~ ^{detained} us, as it is found that the petitioners have referred their representations for redressal before the Chief Permanent Way Inspector vide their representations dated 26.10.87, which has been followed by subsequent two reminders dated 16.3.1988 and 25.8.1988. It is rather unfortunate that even after the passage of nearly two years, the representations of the petitioners are not finally decided by the competent authority. Since the matter involves the examinations of the service record and other materials for deciding their claim we ~~admitted~~ ^{the same} this application and disposed of by the following order:

It is directed that the Senior Divisional Engineer (I), Baroda of the Respondents - Railway Administration, should treat the present application as additional representations in respect of the claim of the petitioners in addition to the earlier representations made ^{by them} and examine the same and decide the claim of the petitioners for wages as prayed for within a period of one month from the receipt of this order by a speaking order. In case, the petitioners ^{are} left with any grievance after the said speaking order is passed, they (petitioners) are at liberty to move this Tribunal for redressal by filing a separate application. With the aforesaid directions, the application stands disposed of. One set of the copy of the application with enclosures be sent to the Respondent No.2 (Senior Divisional Engineer (I), Western Railway, Baroda) ^{along with a copy of this order.} The registry is instructed to retain the acknowledgment on record.

M. M. Singh

(M.M.Singh)
Administrative Member


(P.M.Joshi)
Judicial Member